

Serial
No. of
OrderDate of
Order

Order with Signature

GA 47192

Office note as to
action (if any)
taken on order

12 14.3.97

It is submitted by the learned lawyer for the petitioner that he does not want to pursue the petition as he has ~~not~~ no further instruction from the petitioner.

Under the circumstances, the petition is dismissed as withdrawn.

Learned lawyer for the petitioner seeks liberty to file further application, if necessary. He may do so in accordance with law.

Learned Senior Standing Counsel
Mr. Ashok Mohanty on behalf of the
Respondents is present and heard.

✓ Jm
vice-Chairman 14/3/97

✓ Jm
Member (Judl.)